



IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA

ON THE 5<sup>th</sup> OF AUGUST, 2025

WRIT PETITION No. 30689 of 2025

*DEVI SINGH PANWAR*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Prasanna R. Bhatnagar - Advocate for the petitioner.

Shri Raghav Shrivastava - Government Advocate for the  
respondent/State.  
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ORDER

Heard on the question of admission.

By this petition preferred under Article 226 of the Constitution  
of India, the petitioner has prayed for the following reliefs:

*"7.1 to call for the relevant records of the case  
from the Respondents;*

*7.2 to direct the Respondent no. 3 by issuance of  
a Writ of mandamus to unfreeze the Savings  
Account of the Petitioner bearing account  
number 913710110000464 and the Current account  
of the Petitioner bearing account number  
913720110000123, and allow the Petitioner to  
operate the aforesaid Bank accounts;*

*7.3 to allow this petition with costs;*

*7.4 to pass such other order(s) as may be deemed  
appropriate in the facts & circumstances of the case,  
to grant relief to the Petitioner."*

2. It has been stated by the learned counsel for the petitioner that



the issue involved in this case is no more res integra in light of the order passed by the Coordinate Bench of this Court in the case of *Malcolm Murayis & Others v/s State Bank of India & Others* (Writ Petition No.1100 of 2024) dated 26.04.2024.

3. In view of the aforesaid, the petition stands disposed off.

4. The order passed by the Coordinate Bench of this Court in the W.P. No.1100 of 2024 dated 26.04.2024 shall be applicable *mutatis mutandis* in the present case also.

(PRANAY VERMA)  
JUDGE

jjyoti